

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1237
ANSWERED ON:27.11.2000
VIOLATION OF ENVIRONMENT LAWS BY PRIVATE FACTORIES
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether large number of private factories in the country are violating environment related rules and laws;
- (b) if so, the details thereof State-wise;
- (c) the number of factories against which action has been taken for violating environment laws during the last three years, till-date;
- (d) whether the Government have made any policy to tackle such a situation; and
- (e) if so, the details thereof?

Answer

MINISTER OF ENVIRONMENT & FORESTS (SHRI T.R. BAALU)

(a) & (b): As on 30th September, 2000, a total of 11 private industries (large and medium) falling under the categories of highly polluting industries, were identified as defaulting units by the Central Pollution Control Board(CPCB).The State-wise break-up is as follows:-

Bihar - 1, Gujarat - 1,
Haryana - 1, Karnataka - 1,
Madhya Pradesh - 4, Orissa - 1,
Uttar Pradesh - 1 and West Bengal - 1.

(c): Action under Section 5 of the Environment (Protection) Act, 1986 has been taken against the 168 highly polluting large and medium industries during the last three years. In view of the vigorous monitoring and legal action initiated against the defaulting units, now only 57 units have to comply with the prescribed standards.

(d)& (e): The steps taken/policy measures adopted to tackle pollution from industries include the following:

- i) The Government have identified 17 categories of highly polluting industries, which are being regularly monitored for taking adequate measures to comply with the prescribed standards.
- ii) An 'Environmental Surveillance Squad' has been constituted for surprise inspection of industries by CPCB.
- iii) Central Pollution Control Board has issued directions to State Pollution Control Boards to monitor and take action against the defaulting industries.